

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FOURTEENTH SESSION, 1956

Sixty Third Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
*December, 1956.***

SIXTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Sixty-third Report.

2. The Committee met on the 19th November, 1956 for categorisation of six Bills (*vide* Appendix I) under Rule 44 (1) (b) and for allocation of time for discussion of six Bills (*vide* Appendix II) under Rule 44 (1) (c) of the Rules of Procedure.

II. Categorisation of Bills

3. The members-in-charge of the Bills due for categorisation and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. The Representatives of the Ministries of Health, Labour, Home Affairs and Railways and Shri C. D. Gautam, member-in-charge of one Bill attended the sitting.

4. After hearing the views of the representatives of all the Ministries and the Member-in-charge of one Bill and considering all aspects in regard to the Bill, the Committee placed all the six Bills under Category B (*vide* Appendix I), in accordance with the principles for categorisation as laid down in their Eighth Report.

III. Allotment of time to Bills

5. The members-in-charge of the six Bills for which allocation of time was to be made had been invited to be present at the sitting but one of them was able to attend the sitting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

IV. Recommendations

7. The Committee recommend:

- (i) that the categorisation by the Committee of the six Bills shown in Appendix I be agreed to by the House; and
- (ii) that the time allotted by the Committee for the discussion of each of the six Bills as shown in Appendix II be agreed to by the House.

HUKAM SINGH

NEW DELHI;

The 21st November, 1956.

APPENDIX I .

Bills assigned category B

Sl. No.	Name of the Bill	Bill No.	Remarks.
1	The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill by Shri Jhulan Sinha	45 of 1956	
2	The Payment of Wages (Amendment) Bill (<i>Amendment of sections 1, 2 and 3 etc. and substitution of sections 18 and 19</i>) by Shri C. D. Gautam	41 of 1956	
3	The Preventive Detention (Amendment) Bill (<i>Amendment of Sections 3, 7, 8 and 10</i>) by Shri Kamal Kumar Basu	48 of 1956	
4	The Indian Nationalisation of Light Railways Bill by Shri Jhulan Sinha	55 of 1956	
5	The Indian Penal Code (Amendment) Bill (<i>Omission of section 497</i>) by Shri Fulsinhji B. Dabhi	59 of 1956	
6	The Constitution (Amendment) Bill (<i>Amendment of articles 37, 291 and 314</i>) by Shri Kamal Kumar Basu	51 of 1956	

APPENDIX II

Allocation of time for discussion of Bills

Sl. No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee.
1.	The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill by Shri Jhulan Sinha	2 hour
2.	The Payment of Wages (Amendment) Bill (<i>Amendment of section 1, 2 and 3 etc. and substitution of sections 18 and 19</i>) by Shri C.D. Gautam.	2 hours.
3.	The Preventive Detention (Amendment) Bill (<i>Amendment of sections 3, 7, 8 and 10</i>) by Shri Kamal Kumar Basu	1½ hours.
4.	The Indian Nationalisation of Light Railways Bill by Shri Jhulan Sinha	2 hours.
5.	The Indian Penal Code (Amendment) Bill (<i>Omission of section 497</i>) by Shri Fulsinhji B. Dabhi	1½ hours.
6.	The Constitution (Amendment) Bill (<i>Amendment of articles 37, 291 and 314</i>) by Shri Kamal Kumar Basu.	3 hours.